

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Civil) No(s). 363/2024

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 131102/2024 - GRANT OF INTERIM RELIEF)

Date : 12-06-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
[VACATION BENCH]For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Talha Abdul Rehman, Adv.
Mr. Abhishek Babbar, Adv.
Mr. Harshit Anand, Adv.
Ms. Natasha Maheshwari, Adv.For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Aditya Sharma, AOR
Mr. Sudipto Sircar, Adv.
Mr. Nikunj Gupta, Adv.

Mr. Anup Rattan, Sr. Adv.
Mr. Puneet Rajta, Adv.
Ms. Vineeta Tiwari, Adv.
Ms. Sugandha Anand, AOR

Mr. Vikramjit Banerjee, A.S.G.
Mr. Wasim A Qadri, Sr. Adv.
Mr. T. Gopal, Adv.
Mr. Brajesh Kumar, Adv.
Ms. Ruchi Kohli, Adv.
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The Government of NCT of Delhi shall file affidavit as to the measures taken by them to prevent loss of water. Other parties may

also file additional affidavit, if they so desire. The affidavit(s) may be filed by today evening.

2. Post tomorrow i.e., on 13.06.2024.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)